

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 1267/2020

(Arising out of impugned final judgment and order dated 27-03-2019 in CRLA No. 98/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

TAHSIN AHMAD

Respondent(s)

(IA No.12879/2020-CONDONATION OF DELAY IN FILING and IA No.12880/2020-EXEMPTION FROM FILING O.T.

IA No. 12879/2020 - CONDONATION OF DELAY IN FILING

IA No. 12880/2020 - EXEMPTION FROM FILING O.T.)

Date : 15-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Anuvrat Sharma, AOR

For Respondent(s)

Ms. Manisha Ambwani, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent seeking adjournment and by way of indulgence, list the matter after two weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)